GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.2054 TO BE ANSWERED ON 14.03.2017

Forty Two Points Advisory

2054. SHRI DHARAM VIRA: SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Delhi Government has failed to address or take follow up action on the 42 points advisory given by the Government with regard to the dangerous level of continuing pollution in Delhi;
- (b) if so, the details thereof along with the action/measures taken by the Government to put an effective compliance mechanism in place and ensure the implementation of the said advisory; and
- (c) the other measures being taken by the Government to address the high level of pollution in Delhi?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE)

- (a) & (b) The Central Pollution Control Board (CPCB) has issued statutory directions under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42 measures to mitigate air pollution in Delhi. Government of Delhi has initiated steps towards implementation of these directions. In order to improve compliance with the directions, regular review meetings have been held at the level of Minister and Secretary, Environment, Forest & Climate Change, apart from review meetings by Delhi Government. So far 6 meetings at the Minister level and 4 meetings at the level of Secretary, Environment, Forest & Climate Change, have been held, apart from review meetings by CPCB and Delhi Government.
- (c) The Government has taken a number of measures to address air pollution in Delhi which, *inter alia*, include issuance of statutory directions under Section 18 (1)(b) of Air (Prevention and Control of Pollution) Act, 1981, for implementation of various activities to mitigate the level of pollution, notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; launching of National Air Quality index; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; comprehensive amendments to various Waste Management Rules and notification of Construction and Demolition Waste Management Rules; banning of burning of leaves, biomass, municipal solid waste; constitution of centralized monitoring committee and state monitoring committee and notification of Graded Response Action Pan for different levels of Air Quality Index in Delhi NCR etc.